

रजिस्ट्री सं. डी.एल.- 33002/99

REGD. No. D. L.-33002/99

भारत सरकार  
GOVERNMENT OF INDIA

दिल्ली राजपत्र  
Delhi Gazette

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भाग IV  
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार  
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 3 जून, 2024

सं0फा0 1/37/2024-न्यायिक/अधी0वि0/1116-1121.-गृह मंत्रालय, भारत सरकार की दिनांक 29 मई, 1970 की अधिसूचना संख्या फाइल 1/2/70/डीएच (एस) के साथ पठित संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों, दिनांक 25 जुलाई, 1970 की अधिसूचना संख्या फा0-डीएच (एस) द्वारा यथासंशोधित तथा इस संबंध में उसे समर्थ बनाने वाली समस्त अन्य शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिल्ली उच्च न्यायालय के परामर्श से, एतद्वारा दिल्ली उच्चतर न्यायिक सेवा नियमावली, 1970 में आगे संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :-

- संक्षिप्त शीर्षक एवं प्रारंभ:-
  - (1) इन नियमों को दिल्ली उच्चतर न्यायिक सेवा (संशोधन) नियमावली, 2024 कहा जाए।
  - (2) ये शासकीय राजपत्र में अपने प्रकाशन की तिथि से लागू होंगे।



## 2. नियम 22 का संशोधन

दिल्ली उच्चतर न्यायिक सेवा नियमावली, 1970 में मौजूदा नियम 22 के स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात्:-

"22(1) सीधी भर्ती द्वारा सेवा हेतु की गई भर्ती दिव्यांगजन अधिकार अधिनियम, 2016 द्वारा यथा उपबंधित अनुसूचित जातियों, अनुसूचित जनजातियों तथा दिव्यांगजनों के लिए आरक्षण एवं अन्य रियायतें (आयु में छूट को छोड़कर) तथा इस संबंध में केन्द्र सरकार द्वारा समय-समय पर जारी आदेशों, अधिसूचनाओं इत्यादि से संबंधित प्रावधानों के अधीन होगी।

(2) दिव्यांगजन सीधी भर्ती के माध्यम से नियुक्ति हेतु केवल तभी विचारणीय होंगे जब वे चिकित्सा बोर्ड की संतुष्टि के अनुसार न्यायिक अधिकारी के रूप में कर्तव्यों का कुशलतापूर्वक निर्वहन करने में सक्षम पाए जाते हैं, जो नियुक्ति के लिए उनके नामों की अनुशंसा से पूर्व अथवा पश्चात् में गठित की जा सकती है।

(3) पदोन्नति [नियम 7(1)(क) तथा नियम 7(1)(ख) के निबंधनों में] के द्वारा सेवा हेतु भर्ती दिव्यांगजन अधिकार अधिनियम, 2016 द्वारा यथा उपबंधित दिव्यांगजनों के लिए आरक्षण एवं अन्य रियायतें (आयु में छूट को छोड़कर) तथा इस संबंध में केन्द्र सरकार द्वारा समय-समय पर जारी आदेशों, अधिसूचनाओं इत्यादि से संबंधित प्रावधानों के अधीन होगी।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल  
के आदेश से तथा उनके नाम पर,

भरत पाराशर, प्रधान सचिव

## DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

## NOTIFICATION

Delhi, the 3rd June, 2024

No. F. 1/37/2024-Judl./Supt.law/1116-1121—In exercise of the powers conferred by the proviso to article 309 of the Constitution read with Government of India, Ministry of Home Affairs Notification No.F.1/2/70/DH(S) dated the 29<sup>th</sup> May, 1970 as amended by Notification No.F.-DH(S) dated 25<sup>th</sup> July, 1970 and all other powers enabling him in this behalf, the Lieutenant Governor of National Capital Territory of Delhi in consultation with the High Court of Delhi is pleased to make the following rules further to amend the Delhi Higher Judicial Service Rules, 1970, namely: -

## 1. Short title and commencement. -

- (1) These rules may be called the Delhi Higher Judicial Service (Amendment) Rules, 2024.
- (2) They shall come into force on the date of their publication in the Official Gazette.

## 2. Amendment of rule 22. -

In the Delhi Higher Judicial Service Rules 1970, in place of existing Rule 22, the following shall be substituted, namely: -

"22(1) Recruitment made to the service by direct recruitment shall be subject to provisions regarding reservation and other concessions (except age relaxation) for the Scheduled Castes, Schedules Tribes and Persons with Disability as provided by Rights of Persons with Disability Act, 2016 and the orders, notifications etc. issued in this respect by the Central Government from time to time.

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(2) Persons with Disability shall be considered for appointment through direct recruitment only if they are found capable of efficiently discharging duties as Judicial Officer as per the satisfaction of the Medical Board that may be constituted before or after their names are recommended for appointment.

(3) Recruitment to service by way of promotion [in terms of Rule 7(1)(a) and Rule 7(1)(b)] shall be subject to provisions regarding reservation and other concessions (except age relaxation) for Persons with Disability as provided by Rights of Persons with Disability Act, 2016 and the orders, notifications etc. issued in this respect by the Central Government from time to time."

By Order and in the Name of the Lt. Governor  
of Government of National Capital Territory of Delhi,

BHARAT PARASHAR, Principal Secy.



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5/17  
**HIGH COURT OF DELHI AT NEW DELHI**

**THROUGH SPECIAL MESSENGER**

No. 439-451 /Rules/DHC/2024

Dated : 03/07/24

From

The Registrar General,  
High Court of Delhi,  
New Delhi.



To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi

**Sub: Amendment in Delhi Higher Judicial Service Rules, 1970.**

Sir/Madam,

I am directed to forward herewith a copy of Notification No. F.1/37/2024-Judl./Suptlaw/1116-1121 dated 03.06.2024 on the subject cited above, for information and necessary action.

Yours sincerely,

(Syed Zishan Ali Warsi)  
Joint Registrar (Judicial)(Rules)  
For Registrar General

Encl : As above

OJC (Judl. Br.)

P.D f.S.J (Hqs)  
04/07/24

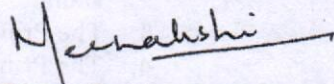


Endst. No. 452-S6 /Rules/DHC/2024

Dated 03/07/24

For information and necessary action to :-

1. The Member Secretary, Delhi State Legal Services Authority, 3<sup>rd</sup> Floor, Rouse Avenue Courts Complex, Pandit Deen Dayal Upadhyaya Marg, New Delhi-110002
2. The Director (Administration), Delhi Judicial Academy, Integrated Complex for Delhi Judicial Academy and National Law University, Sector 14, Dwarka, New Delhi - 110078
3. The Joint Registrar (Gaz.-I & II), Delhi High Court, New Delhi.
4. The Registrar, Exam (Judicial), Delhi High Court, New Delhi.
5. The Registrar (Vigilance), Delhi High Court, New Delhi.

  
Deputy Registrar (Rules)

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI**


No. 40550-40670 /Rules/Gaz/2024

Dated 06 JUL 2024

**Sub:- Amendment in Delhi Higher Judicial Service Rules, 1970.**

**Copy alongwith its enclosures forwarded for information & necessary action to-**

1. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi.
2. The AO(J), Administration Branch (I,II&III), Library, Tis Hazari Courts, Delhi.
3. The PS/Reader to Ld. Pr. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
4. The Website Committee (English / Hindi), Tis Hazari Courts, Delhi.
5. The R&I Branch (Central) for uploading on LAYERS.

  
(MUKESH KR.GUPTA)

District Judge (Comm.Court-07)

Officer In-Charge Judicial Branch, Central

**For Principal District & Sessions Judge (HQs)**

**Delhi**